

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P. NO. 292/1996
in
O.A. NO. 2587/1996

27

Thursday, this the 9th January, 1997.

HON'BLE SHRI JUSTICE B. C. SAKSENA, ACTING CHAIRMAN
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Pritam Singh S/O Tirlok Singh,
R/O I.25, Govt. Quarters,
Nanakpura, Moti Bagh,
New Delhi. ... Petitioner

(By Shri Shyam Babu, Advocate)

-Versus-

1. Shri Joginder Singh,
Director,
Central Bureau of Investigation,
CGO Complex, Lodhi Road,
New Delhi.
2. Shri V. S. K. Kumdi,
Superintendent of Police,
Central Bureau of Investigation (ACB),
Block No.4, CGO Complex,
Lodhi Road, New Delhi.
3. Shri P. C. Hota,
Secretary,
Department of Personnel & Training,
North Block,
New Delhi. ... Respondents

(By Shri B. Lall, Advocate)

ORDER (ORAL)

Shri Justice B. C. Saksena —

We have heard the learned counsel for parties.
Shri B. Lall, learned counsel for respondents has
placed before us an office order No.5 dated 1.1.1997
which goes to show that respondents in the contempt
petition, in view of the orders passed by this
Tribunal on 13.12.1996 and 30.12.1996, have
directed the applicant to be treated on duty with

...contd.

for

(23)

effect from 26.12.1996, the day when he reported for duty. In view of this order, we are not inclined to issue any notice on the contempt petition to respondents. The C.P. shall be consigned to records.

Dated, the 9th January, 1997.

R.K.A.
(R. K. Aahooja)
Member (A)

B.S.
(B. C. Saksena)
Acting Chairman

/as/